

DIVISION BENCH  
COURT - II

**P-103**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/258(KB)2023  
IA(I.B.C)/633(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>SREI EQUIPMENT FINANCE LIMITED VS SWACH ENVIRONMENT PRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Ms. Ramya Hariharan, Adv. ] For the Financial Creditor  
Ms. Asmita Rakhecha, Adv. ]  
Mr. Soumyajit Saha, Adv. ]  
  
Mr. Subhankar Nag, Adv. ] For the Corporate Debtor  
Mr. Somnath Roy, Adv. ]  
Mr. Sharukh Raja, Adv. ]

**ORDER**

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Corporate Debtor present.
2. Let rejoinder to the reply affidavit filed by the Corporate Debtor in C.P. (IB)/258(KB)2023 be filed by the Financial Creditor within a period of one week.
3. Similarly in IA(I.B.C)/633(KB)2024, reply affidavit be filed by the Corporate Debtor within a period of one week. Rejoinder affidavit, if any, be filed by the Financial Creditor within a period of three days thereafter.
4. It is made clear that no further adjournment will be granted in this matter.
5. List this matter for arguments on **1<sup>st</sup> May, 2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**